

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: **NATIONAL JUDICIAL ACADEMY, BHOPAL** – Nomination of two (02) Judges Presiding Over POCSO Courts to participate in Academic Programme No.P-1447 **“Refresher Course for POCSO Courts”** scheduled on 05.04.2025 and 06.04.2025 at National Judicial Academy, Bhopal – **Relief Arrangements – ORDERS – ISSUED.**

READ: 1. NJA/Dir/Ac.Prg./2024-25, e-mail from the Director, National Judicial Academy, Bhopal, dated 23.08.2024.
2. High Court's letter in Roc.No.1485/SO/2024, dated 21.03.2025.

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ORDER ROC.NO. 1554/2025 - B.SPL., DATED: 26.03.2025

The High Court is pleased to pass the following order:

The following two (02) Judges Presiding Over POCSO Courts mentioned in Column No.2, vide High Court's letter 2nd read above are nominated to participate in the Academic Programme No.P-1447 **“Refresher Course for POCSO Courts”** scheduled on 05.04.2025 and 06.04.2025 at National Judicial Academy, Bhopal.

Sl. No.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	IN-CHARGE OFFICER
(1)	(2)	(3)
1.	SMT. K.UMADEVI I Additional District and Sessions Judge, Khammam.	II Additional District and Sessions Judge, Khammam.
2.	SMT B.APARNA DEVI, Chairperson, Land Reforms Appellate Tribunal-cum-I Additional District and Sessions Judge, Hanumakonda.	Principal District and Sessions Judge, Hanumakonda.

The officers mentioned in Column No.3, will be in-charge for the post(s) mentioned in Column No.2, during the period of absence of the officers who are nominated to participate in the said Academic Programme.

In case, the officers mentioned in Column No.3, are either on leave or not available for any other reason, the Unit Heads, shall make alternative in-charge arrangements and intimate the same to the High Court for information.

On return from the said Academic Programme, the officers mentioned in Column No.2, shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge previously.

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- NOTE:**
1. The proceedings placed in the High Court's Web Site <https://tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the Academic Programme at the National Judicial Academy, Bhopal.
 2. The nominated officers are entitled only for actual journey period.


REGISTRAR (VIGILANCE)

To

1. The Officers and In-charge Officers concerned.
2. The Registrar General, High Court for the State of Telangana, Hyderabad.
3. The Registrar (Administration), National Judicial Academy, Bhadbhada Road, Suraj Nagar P.O., Bhopal-462 044.
4. The Principal District and Sessions Judge, Khammam.
5. The Principal District and Sessions Judge, Hanumakonda.
6. The I Additional District and Sessions Judge, Khammam.
7. The II Additional District and Sessions Judge, Khammam.
8. The Chairperson, Land Reforms Appellate Tribunal-cum-I Additional District and Sessions Judge, Hanumakonda.
9. The District Treasury Officers: Khammam and Hanumakonda.
10. **THE SECTION OFFICERS :**
 - a) Special Officer Section
 - b) Vigilance Cell
 - c) E-Section
 - d) Work Review Cell
 - e) O.P.Cell
 - f) B-Section
 - g) Accounts Section
 - h) Computer Section
 - i) D-Budget Section

High Court for the State of Telangana at Hyderabad.

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